

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2021

NAME OF THE COMPANY: Doon Polysacks Industries Pvt Ltd V/s ROC

SECTION OF THE COMPANIES ACT: 252(3) of Companies Act 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Gaurav Mahajan	Sr.S.C. I.T. Deptt.		
2.	Shivendra Bahadur	CGSC	ROC	

**C APPEAL NO. 230/ALD/2020**

Sh. Sachin Mavi, Advocate for the Appellant, Sh. Shivendra Bahadur, CGSC for the ROC and Sh. Gaurav Mahajan, Sr. Standing counsel for the Income Tax Department are present.

Record shows that the reply of the ROC is on record, but no reply has been filed by the Income Tax Department till date, in spite of time being granted to the Income Tax Department twice.

As prayed, four weeks' further time is granted to the Income Tax Department for filing reply, thereafter, rejoinder, if any, may be filed within a week.

Accordingly, put on 29<sup>th</sup> April, 2021 before the Regular Court.

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**Dated : 23.03.2021**

**JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)**

Typed by :  
Kumud Narayan  
(P.S.)